

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 4363-4364/2023

(Arising out of impugned final judgment and order dated 07-03-2022 in CSR No. 2/2017 07-03-2022 in CRLA No. 376/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

STATE OF U.P.

PETITIONER(S)

VERSUS

RAHUL SINGH @ GOVIND SINGH

RESPONDENT(S)

(IA No. 47715/2023 - EXEMPTION FROM FILING O.T.

IA No. 218346/2024 - RECALL OF ORDER OF NON-BAILABLE WARRANT)

Date : 01-10-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Ms. Garima Prasad, Sr Adv, A.A.G.
Mr. Shaurya Sahay, AOR
Mr. Aditya Kumar, Adv.

For Respondent(s) Mr. Aarif Ali, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Mujahid Ahmed, Adv.
Mr. Rajkumar Yadav, Adv.
Mr. Dharendra Kumar Verma, Adv.
Mr. Chand Qureshi, AOR

UPON hearing the counsel the court made the following
O R D E R

1. The accused-respondent is present in Court and has been identified by the learned counsel. IA No. 218346/2024- Application for recall of the order dated 03.09.2024 by which non-bailable warrants were issued against him, is allowed.
2. Heard Ms. Garima Prasad, learned Additional Advocate General appearing for the State of Uttar Pradesh.
3. Leave granted.
4. Call for the soft copy of the records of the High Court as well as the trial Court.

(Ram Subhag Singh)
Court Master (NSH)

(Geeta Ahuja)
Assistant Registrar-cum-PS